

done it and Chinese stood to this type of thing and Government should also have a joint operation with Burma. It is Burmese area where all these rebel activities have been concentrating and they are doing all this mischief into India.

MR. SPEAKER: This does not arise from this question.

SHRI H. M. PATEL: May I make a slight correction in the reply which I gave earlier—that in ambush not 11 but 7 jawans were killed and four were injured.

So far as my hon. friend's question is concerned, as I said, during recent years there have been no Nagas who have gone to China and received training. These are the old rebels who have not reconciled themselves to the Shillong Agreement and who are still remaining outside the Burma Border. So far as Burma Government is concerned, their writ does not seem to run quite so effectively.

SHRI BEDABRATA BARUA: Would you like to have a joint operation?

SHRI H. M. PATEL: How can there be a joint operation with the Government which is not able to control things within its own borders?

SHRI SHAMBHU NATH CHATURVEDI: Are we to understand that there was no need for any assurance on the part of the Chinese and that smuggling and supply of arms to these rebels had stopped much before our External Affairs Minister visited China? If not, then what steps Government have taken to ensure that the assurance given there has been properly honoured?

SHRI H. M. PATEL: This is only matter of recent talks between our External Affairs Minister and the Chinese Minister. So far as the first part of the question is concerned I can only say that our information is that during the recent

past, particularly since the Shillong Agreement there has been no supply of arms of any sizeable nature that has come through China.

भारतीय आर्थिक सेवा की संवर्ग-प्रबन्ध प्रणाली

\* 1135. श्री राम बिलास पासवान : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वह भारतीय आर्थिक सेवा की संवर्ग-प्रबन्ध प्रणाली से मन्तुष्ट है;

(ख) इन बारे में संघ लाक सेवा प्रायग और भारतीय आर्थिक सेवा बोर्ड की सिफारिश क्या है;

(ग) क्या इन सिफारिशों को ध्यान में रखते हुए संवर्ग-प्रबन्ध प्रणाली में सुधार लाया जायेगा; और

(घ) यदि हाँ, तो नत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इस के क्या कारण हैं ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL):

(a) to (d). Cadre-Management of the Indian Economic Service is effected strictly on the advice of the Indian Economic Service Board. The Union Public Service Commission is not concerned with the day-to-day cadre management of this Service. However, the Commission is invariably consulted on all matters relating to amendment of the Indian Economic Service Rules and all other matters where consultation with the Commission is a statutory necessity. Further, like any other Service, imangement of the Indian Economic Service is not static and the policy in this regard is constantly reviewed by the Government, on the advice of the Indian Economic Service Board, to suit the changing circumstances.

श्री राम बिलास पासवान : अध्यक्ष महोदय, क्या सरकार को इकानॉमिक सर्विस आफिसर्स एसोसिएशन द्वारा उन की सेवा शर्तों के संबंध में कोई प्रस्ताव या शिकायतें मिली हैं ? यदि मिली हैं, तो उन पर सरकार की क्या प्रतिक्रिया है ?

SHRI S. D. PATIL: Whenever we get representations from various bodies we get them examined and

wherever necessary, we remedy the grievances within the framework of particular rules.

श्री राम बिलास पासवान : प्राथिक विकास के महत्व को देखते हुए क्या सरकार ऐसा विचार करती है कि भारतीय चर्य सेवा की जो सविम कडीमान है, उन को आई० ए० एस० के समकक्ष लायेगी ?

SHRI S. D. PATIL: The rules are always under constant review and wherever necessary, we change them suitably to meet the situation.

PROF. DILIP CHAKRAVARTY: Is the Minister aware of the fact that there is discrimination even with regard to offering position to the Indian Economic Service personnel where expert knowledge and professional competence is necessary vis-a-vis the Indian Administrative Service personnel and whether he proposes to remove these disabilities?

SHRI S. D. PATIL: There is no discrimination as such made in the appointment of those persons who are qualified in the Indian Economic Service cadre. If any specific instance is brought to our notice, we will look into the matter.

**Minorities from Bangladesh pushed back by B.S.F.**

\*1136. PROF. SAMAR GUHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether during the last one year BSF have pushed back many minorities from Bangladesh who tried to or who succeeded in entering into India across West Bengal, Assam, Tripura and Mizoram borders;

(b) if so, the facts thereabout;

(c) the number of people pushed back by BSF into Bangladesh; and

(d) the break-up of such figures of person pushed back into Bangladesh across the borders of each of the above mentioned States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAI MANDAL): (a) Yes, Sir. Members of the minority community as also majority community who infiltrated in India across West Bengal, Assam, Tripura and Mizoram borders from Bangladesh have been pushed back by BSF.

(b) to (d). A statement is attached.

#### Statement

*Statement showing the Details of illegal infiltrators pushed back by BSF during the period from 1-4-1978 to 31-3-1979*

State	Minority Community	Other	Total
West Bengal . . . . .	2263	4280	6543
Assam, Meghalaya and Mizoram . . . . .	2615	10763	13378
Tripura . . . . .	1490	3484	4974
<b>TOTAL . . . . .</b>	<b>5377</b>	<b>18527</b>	<b>23904</b>